

(Order per Hon'ble Shri B.S.Jai Parame'shwar, Member.(J)).

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None for the applicant and State of Andhra Pradesh.


Heard Shri N.R.Devaraj, senior standing counsel for Respondents 1 and 2.

2. The applicant has filed this OA for a direction to the respondents to hold Review Committee to consider case of the applicant for appointment to IAS by promotion from 1986-87 onwards and on selection to promote him with retrospective effect with all consequential benefits.

3. On 2.1.95 when this OA came up for hearing, the learned counsel for the applicant submitted that applicant had expired and he ~~will~~^{would} take steps to bring the legal representatives on record. This OA ~~was~~^{is} listed today on the basis of the letter dt.17-6-97 put up by the Deputy Registrar of this Tribunal for further disposal noting that the learned counsel for the applicant had failed to bring the legal representatives on record though he had stated on 2-1-95 that the legal representatives ~~will~~^{would} be brought on record.. The application is ~~abated~~^{abated} on 2-4-95. Since then, neither the legal representatives ~~came~~^{have} on record nor the ~~counsel~~^{learned} has taken steps to bring the LRs on record.


4. Hence the application is dismissed as ~~abated~~^{abated}. No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)
(18/6/97)


(R. RANGARAJAN)
Member (A)

av1/

Dated: 18th June, 1997.
Dictated in open Court.


D R (J)

3.

Copy to:

1. The Secretary, Min. of Personnel & Admn. Reforms, Central Secretariat, New Delhi.
2. The Chief Secretary, General Administration Dept., Hyderabad.
3. The Secretary, Union Public Service Commission, New Delhi.
4. One copy to Mr. M. Surender Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Mr. P. Naveen Rao, Addl. CGSC, CAT, Hyderabad.
7. One duplicate copy.

YLKR

821/97

(X)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(3)

DATED: 18/6/97

ORDER/JUDGEMENT

M.A./W.A./D.A. NO.

821/94

Permitted and Instructive directions

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज/DESPATCH
- 4 JUL 1997
HYDERABAD BENCH